

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**APPEAL NO. 132 OF 2019**

**Dated : 16<sup>th</sup> October, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s South East Central Railways** ..... **Appellant(s)**  
**Vs.**

**Chhattisgarh State Electricity Regulatory**  
**Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Ms. Ranjitha Ramachandran  
Mr. Pulkit Agarwal  
Ms. Poorva Saigal  
Mr. Shubham Arya  
Mr. Arvind Kumar Dubey  
Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. C.K. Rai for R-1

**ORDER**

Respondent-CSPDCL's counsel submits that in terms of the arbitral award, CSPDCL is taking positive action and the same would be placed on record in writing within two weeks.

List the matter on **04.11.2019**.

**(S.D. Dubey)**  
**Technical Member**

**(Justice Manjula Chellur)**  
**Chairperson**

*tpd/mkj*